

HIGH COURT OF TRIPURA
AGARTALA

No.F.44(1)(c)-HC/2020/ 7274

4th May, 2020

ORDER

The Chief Justice and companion Judges of the High Court of Tripura noted that the Government of Tripura under an order dated 2nd May, 2020 has notified area of 3 Kms. of radius from BSF Battalion Headquarter, Jawaharnagar, Ambassa sub-Division, District – Dhalai as a containment zone in view of detection of certain corona virus positive cases. The District Court Dhalai falls within such containment zone. Functioning of the said Court even partially from the present location would, therefore, not be feasible. In partial modification of the order dated 2nd May, 2020 of the High Court of Tripura making certain relaxations of Court working, it is provided that along with the districts of Gomati and North Tripura, the Dhalai district and all Courts situated in the said district would also be excluded from the relaxations provided in the said order dated 2nd May, 2020. In other words, in Dhalai district along with Gomati and North Tripura districts, the arrangement provided in the previous notification dated 24th March, 2020 shall continue.

Further, to deal with all urgent cases including the cases for production and remand of the accused, the District Court Dhalai and all other Courts situated in the Dhalai town, would temporarily operate from the Government forest dak-bungalow allotted for the judicial officers.

The District Judge may get in touch with the State administration for the purpose of retrieving necessary Court records from the District Court building.

By order,

Sd/-

(D. M. Jamatia)
Registrar General

Copy to:

01. The Secretary General, Hon'ble Supreme Court of India, New Delhi;
02. The Registrar Generals of all the High Courts in India;
03. The Secretary, Govt. of India, Ministry of Law & Justice, New Delhi;

04. The Principal Secretary to Hon'ble the Chief Justice, High Court of Tripura, Agartala;
05. The Secretary to Hon'ble Mr. Justice S. Talapatra, Judge, High Court of Tripura, Agartala;
06. The Secretary to Hon'ble Mr. Justice Arindam Lodh, Judge, High Court of Tripura, Agartala;
07. The Secretary to Hon'ble Mr. Justice S. G. Chattopadhyay, Judge, High Court of Tripura, Agartala;
08. The Advocate General, Tripura, Agartala;
09. The Secretary, High Court Bar Association, Agartala;
10. The Secretary, Tripura Bar Association, Agartala;
11. The Chairman, Bar Council of Tripura, Agartala;
12. The Assistant Solicitor General of India, Govt. of India, Agartala;
13. The Public Prosecutor, High Court of Tripura, Agartala;
14. The Govt. Advocate, High Court of Tripura, Agartala;
15. The LR & Secretary, Law, Govt. of Tripura, Agartala;
16. The District & Sessions Judge, South Tripura Judicial District, Belonia/ Gomati Judicial District, Udaipur/West Tripura Judicial District, Agartala/Unakoti Judicial District, Kailashahar/North Tripura Judicial District, Dharmanagar/Khowai Judicial District, Khowai/Sepahijala Judicial District, Sonamura/Dhalai Judicial District, Ambassa for information and necessary action. They are requested to circulate the same amongst all the Presiding Officers under their respective judgeships for their information and necessary action. They are also requested to circulate the order to all the Bar Associations under their respective Districts;
17. The Judge, Family Court, Agartala, West Tripura Judicial District/Kailashahar, Unakoti Judicial District/Udaipur, Gomati Judicial District/Ambassa, Dhalai Judicial District/Khowai, Khowai Judicial District/Sonamura, Sepahijala Judicial District for information and necessary action. They are requested to circulate the same amongst all the Judicial Officers under their respective judgeships for their information and necessary action;

18. The Registrar (Vigilance), High Court of Tripura, Agartala;
19. The Registrar (Judicial), High Court of Tripura, Agartala;
20. The Registrar (Admn., P & M), High Court of Tripura, Agartala;
21. The Joint Registrar, High Court of Tripura, Agartala;
22. The Deputy Registrar(s), High Court of Tripura, Agartala;
23. The Chief Librarian, High Court of Tripura, Agartala;
24. The Assistant Registrar(s), High Court of Tripura, Agartala;

25. The System Analyst, Computer Section, High Court of Tripura, Agartala. **He is directed to take necessary steps regarding uploading of this order in the official website of the High Court of Tripura as well as in the official websites of the District Courts of Tripura;**
26. All the Superintendents, High Court of Tripura, Agartala;
27. The Sr. Grade Translator-cum-I/C. Paper Book Section, High Court of Tripura, Agartala;
28. The Court Master(s), High Court of Tripura, Agartala;
29. The Bench Clerk(s), High Court of Tripura, Agartala;
30. Notice Board of the Court-house; and
31. Order File.


Registrar General